

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 50
ANSWERED ON 25.11.2024**

Khelo India Scheme in Andhra Pradesh

**50. SHRI PRABHAKAR REDDY VEMIREDDY:
SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details regarding the total number of Sports Infrastructure/centres/stadiums presently existing / under construction / proposed to be set up under the Khelo India scheme in Andhra Pradesh in a district wise manner, especially in Nellore and Prakasam Districts;

(b) the details regarding the total funds allocated and utilised for the purposes of completions/ upkeep of above specified centres/stadiums/complexes under the Khelo India scheme in Andhra Pradesh over the last five years in a district wise manner, especially in Nellore and Prakasam Districts;

(c) the details regarding the total number of proposals received by the Central government for sports centres/stadiums/complexes in Andhra Pradesh over the last five years and their present status;

(d) whether the Government has carried out any activities/campaigns to increase use of centres/stadiums/complexes set up under Khelo India across India, if so, the details thereof; and

(e) whether the Government has set up any proposed timeline for their consideration and completion, if so, the details thereof?

**ANSWER
THE MINISTER OF YOUTH AFFAIRS & SPORTS
{ DR. MANSUKH MANDAVIYA }**

(a) and (b) The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under Khelo India Scheme, across the country, including in

Nellore and Prakasam districts of Andhra Pradesh, are available in public domain on the dashboard at <https://mdsd.kheloindia.gov.in>.

(c) 'Sports' being a State subject, the responsibility of development of sports, including construction of sports centres/stadiums/complexes, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts. The proposals received in this Ministry are considered on case-to-case basis. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme. The details of the sports infrastructure sanctioned under Khelo India Scheme and National Sports Development Fund (NSDF), across the country, including in the State of Andhra Pradesh, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

(d) The responsibility of operation and maintenance of projects sanctioned under the Khelo India Scheme lies with the grantee. The Central Government only supplements their efforts by bridging critical gaps through financial assistance.

(e) As per the existing guidelines of the Khelo India Scheme, the timeline of completion of infrastructure projects sanctioned under the Scheme is two years from the date of its sanction. The responsibility of executing the projects rests with the grantee.
